

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 507/2003

New Delhi, this the 5th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Sh. A.S. Rawat, D-2, Sector-1, Noida-201301
2. Sh. Risal Singh Dalal, D-2, Sector-1, Noida-201301
3. Sh. Deep Kamal Saini, D-2, Sector-1, Noida-201301
4. Sh. Dharmendra Singh, D-2, Sector-1, Noida-201301
5. Sh. R.D. Tyagi, D-2, Sector-1, Noida-201301
6. Sh. Subhash Chand, D-2, Sector-1, Noida-201301
7. Sh. Yogendra Kumar Sharma, D-2, Sector-1, Noida-201301
8. Sh. Nihal Singh, D-2, Sector-1, Noida-201301
9. Sh. Madan Singh, D-2, Sector-1, Noida-201301
10. Sh. Babu Lal, D-2, Sector-1, Noida-201301
11. Sh. Raj Tilak, D-2, Sector-1, Noida-201301
12. Sh. Ved Prakash, D-2, Sector-1, Noida-201301
13. Sh. Kishan Pal Singh, D-2, Sector-1, Noida-201301
14. Sh. Anand Kr. Nimesh, D-2, Sector-1, Noida-201301
15. Sh. D.C. Murmu, D-2, Sector-1, Noida-201301
16. Sh. Harun Ekka, D-2, Sector-1, Noida-201301
17. Sh. Rajbir Singh, D-2, Sector-1, Noida-201301
18. Sh. G.P. Singh, D-2, Sector-1, Noida-201301
19. Sh. Rampal Singh, D-2, Sector-1, Noida-201301
20. Sh. Kaushal Kr. Sharma, D-2, Sector-1, Noida-201301
21. Sh. Devender Sharma, D-2, Sector-1, Noida-201301
22. Sh. Dinesh Chand Sharma, D-2, Sector-1, Noida-201301
23. Sh. Laxman Singh, D-2, Sector-1, Noida-201301
24. Sh. R.D. Bhatt, D-2, Sector-1, Noida-201301
25. Sh. Bhopal Singh, D-2, Sector-1, Noida-201301
26. Sh. Prem Singh, D-2, Sector-1, Noida-201301
27. Sh. Karan Singh, D-2, Sector-1, Noida-201301
28. Sh. Rakesh Kumar Tyagi, D-2, Sector-1, Noida-201301
29. Sh. Ram Chander, D-2, Sector-1, Noida-201301
30. Sh. Satpal, D-2, Sector-1, Noida-201301

...Applicants

(By Advocate Sh. S.C. Soren)

V E R S U S

1. Union of India
Ministry of Finance
Dept. of Coin and Currency
Central Secretariat, New Delhi
North Block through its Secretary,

2. India Govt. Mint
D-2, Sector-1, Noida.

...Respondents

(By Advocate Sh. Mohar Singh)

O R D E R (ORAL)

Mr. Justice V.S. Aggarwal,

The applicants are working as Assistant Grade III in the Govt. of India Mint at Noida. By virtue of the present application, they seek their placement

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in the scale of Rs. 950-1400 instead of scale of Rs. 800-1150.

2. Shorn of all other details, precise grievance of the applicants is that certain others similarly situate employees of the Noida Mint of the Govt. of India had been awarded the benefit of the scale of Rs. 950-1400 and that order of the Tribunal even has been implemented. They contend that the applicants, on the principle of equal pay for equal work, are entitled to the same pay and scale. In addition to that, it has been asserted that the employees of similar status in the Unit of Govt. of India Mint at Mumbai have also been given the said scale.

3. Petition has been contested. The respondents contend that the applicants cannot draw parity of pay and scale with the Mumbai Mint because the nature of duties are different. However, it is not disputed that certain other employees of the Govt. of India Mint at Noida have been awarded the scale of Rs. 950-1400/- instead of Rs. 800-1150.

4. So far as the first plea of the applicant is concerned, the respondents have drawn our attention to the nature of duties performed by the applicants and the employees of the Mint at Mumbai.

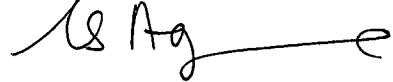
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5. It is not in dispute, as already pointed out, that certain other persons had filed a petition which has since been allowed by the Central Govt. Industrial Tribunal (CGIT). They were similarly placed as the applicants and are discharging the same duties as Assistant Grade III. They were also in the same Mint. Their plea for grant of pay scale of Rs. 950-1400 has been allowed. We find no reason as to why, keeping in view the aforesaid, the applicants should be discriminated.

6. Resultantly the present OA, on parity of reasoning, must be allowed and it is directed that the applicants are entitled to the scale of Rs. 950-1400 instead of Rs. 800-1150. It should be from the date of appointment but the arrears shall be confined to a period of three years before filing of the petition.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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